

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI**

In OA No. 744/2022

In the matter of

Moharram Ali

APPLICANT

Versus

State of U.P

RESPONDENT

**SUBMISSIONS ON BEHALF OF THE APPLICANT  
MOHARRAM ALI IN RESPONSE TO THE INTERIM  
REPORT DATED 24.07.2023**

1. That the applicant had filed the present application apprising about the heap of black ash lying at near Ganga Canal causing serious environmental damage where one person died due to burn injuries and two others got serious burn injuries.
2. It was appraised that the said fly ash has been disposed off in an illegal manner by the 3 paper mills in that area whose name is mentioned in the complaint by violating the disposal guidelines prescribed by the UP State PCB.
3. The applicant also highlighted the factum of hazardous chemicals lying beneath the fly ash where one Mohammad Nadeem stepped on the swamp of flyash and hazardous chemicals and received burn injuries and died during the course of treatment.

  
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4. That without repeating the submissions made earlier it is submitted that the State PCB has filed an interim report dated 24.07.2023 wherein it has stated that Inspection could not have been possible because member from CPCB has not been able to come yet.
5. Although, regarding the compensation part, the Committee has got paid the compensation to the victims who are Mohmmad Nabi and son and brother of Applicant.
6. But the root cause of incident is the fly ash which was supposed to be removed and disposed off from the site. It is however submitted that despite the directions to take remedial action, the authorities have not removed the fly ash lying at the alleged site where the accident took place and neither any boundary has been raised nor the area has been cordoned off. The photographs of the site where the fly ash is still lying are annexed herewith as **ANNEXURES (colly)**.
7. It is submitted that removal of fly ash must have been top priority to prevent any further accident. However same has not been done by the authorities despite a long passage of time.
8. It is submitted that the said area must be cleared of the flyash and the natural vegetation and shrubs and trees may be planted in the area.

24.07.2023

Filed by



Moharram Ali











